[13 August, 2003]

- (j) evaluate the progress of the development of women under the Union and any State;
- (k) inspect or cause to be inspected a jail, remand home, women's institution or other place of custody where women are kept as prisoners or otherwise, and take up with the concerned authorities for remedial action, if found necessary;
- (I) fund litigation involving issues affecting a large body of women;
- (m) make periodical reports to the Government on any matter pertaining to women and in particular various difficulties under which women toil;
- (n) any other matter which may be referred to it by the Central Government.

Implementation of Guidelines of Supreme Court in Vishakha Case

2148. SHRI C.P. THIRUNAVUKKARASU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have reviewed the implementation of guidelines laid down by the hon'ble Supreme Court in 1998 in the Vishakha case;

(b) if so, the details thereof;

(C) if not, the reasons therefor;

(d) whether the National Commission for Women has brought the implementation of guidelines to the notice of Government;

(e) if so, the details thereof; and

(f) the action proposed by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI JASKAUR MEENA).: (a) to (c) A Central Committee headed by Secretary, Department of Women and Child Development has been constituted to monitor the implementation of the guidelines laid down by the Supreme Court to prevent sexual harassment at workplace. The Committee meets periodically.

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(d) No, Sir.

(e) and (f) Do not arise.

Siphoning Government Grant by Non-existent NGOs

2149. SHRI EDUARDO FALEIRO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the evaluation studies on Central Sector Scheme of Creche/Day Care Centre have found that Government grant is siphoned by non-existent NGOs;

(b) if so, the details of such studies, the names of the evaluating agencies, major findings and the action taken by Government thereon;

(C) whether the evaluating agencies have provided comprehensive revised application forms and guidelines as well as evaluation indicators to revise the scheme; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI JASKAUR MEENA): (a) The Department of Women and Child Development commissioned a study on Creches/Day Care Centres in the States of Uttar Pradesh, West Bengal and Orissa. One of the findings was that some creches could not be located.

(b) The study was undertaken by an NGO namely, SANKALP, New Delhi. Some of the major findings of the study are:

- 1. Around one fifth of the creche units/day care centres in the States of Uttar Pradesh, Orissa and West Bengal were not physcially functioning at the addresses indicated as the location of the service under me scheme;
- **2.** 40.8 percent of the implementing agencies are found to have annual income/receipts of less than Rs. 3 lakhs;
- **3.** Women's participation in the governance of the implementing agencies is abysmally low;

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